

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 64/RP/2016

Subject: Review of the Commission's order dated 29.4.2016 in Petition No. 164/TT/2015 under Regulation 103(1) of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of Hearing : 24.1.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited and 7 others

Parties present : Shri Deepak Jain, Advocate, PGCIL
Shri Shantala Sankrit, Advocate, PGCIL
Shri Tanay AK Pareek, Advocate, PGCIL
Ms. Tanvi Sharma, Advocate, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri M.M. Mondal, PGCIL
Shri Amit Yadav, PGCIL
Ms. Pratibha Raje Parmar, PGCIL

Record of Proceedings

Learned counsel for the review petitioner submitted that the instant review petition is filed for review of order dated 29.4.2016 in Petition No 164/TT/2015, wherein the time over-run of 28.5 months in commissioning of Re-conducting Ckt-1 of 400 kV D/C Siliguri-Purnea (HTLS cond.) transmission line under ERSS-I in Eastern Region was condoned and 24.5 months of time over-run was not condoned. Learned counsel submitted that the High Tension Low Sag (HTLS) conductor was being used for the first time in India and was funded by World Bank. The contract was awarded in September,



2010, after complying will all the requirements of World Bank, which was scheduled to be awarded around mid-2007 as per approved FR plan. After signing of the loan agreement with the World Bank, it took around 24 months to award the contract which again required the compliance and NOC from the World Bank. The petitioner had to modify the qualifying requirements as per requirement of the World Bank. There was delay of two years in finalization of contracts after draft bidding documents were forwarded to World Bank for their approval. Further, HTLS conductor was to be sourced through international competitive bidding route. Learned counsel requested to condone the total time over-run of 53 months in commissioning of the asset and allow the IDC and IEDC claimed for the corresponding period.

2. The Commission reserved the order in the instant review petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

